NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

C.P. (IB)/229(MB)2024

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.04.2024**

NAME OF THE PARTIES: Q WEST INFRASTRUCTURE PRIVATE LIMITED VS STARWORT ENGINEERS PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Registry as well as Petitioner is directed to issue notice to the Corporate Debtor intimating next date of hearing and upon receipt of the notice Corporate Debtor is directed to file reply within two weeks by serving advance copy to the Petitioner at least two days before the next date of hearing.
2. List this matter on **25.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna